

माननीय सदस्यों को याद हो तो दोनों हाउसेज से एकट पास हुआ था कि 15 अगस्त, 47 से पहले जितने भी हमारे शाइन्स हैं जिनकी जो आरीजनल पोजिशन हैं केन्द्रीय सरकार उन्हें मैन्टेन करेगी। यह हमने वायदा सारे देश को दे रखा है। यह भी हमारा एक फर्ज बनता है कि जो हाउसेज के पास करें उसको इम्प्लीमेंट ठीक तरीके से करा दें।
...(व्यवधान)....

प्रो. विजय कुमार मल्होत्रा (दिल्ली) : आप गवर्नमेंट को गिराना चाहते थे या नहीं गिराना चाहते थे?
...(व्यवधान).... गवर्नमेंट को गिराने का एट्मोसफीयर पैदा कर दिया था। ...(व्यवधान)....

SHRI RAJESH PILOT: Let me assure the House...(Interruptions). I would like to assure the House that the Government will leave no stone unturned and will not allow any such force which can damage the secular fabric of the country...(Interruptions). There can be charges against the Government. But, the Government is not bothered about the charges. The Government is committed to this role and it will fulfil this role. All the communal forces will be rooted out from the country. This is the commitment of the Government. There is no doubt about it. Thank you.

श्री जगदीश प्रसाद माथुर : आपके ऊपर मुख्य मंत्री ने आरोप लगाया हुआ है आप उसका जवाब दीजिए। ...(व्यवधान).... जो मुख्य मंत्री ने आरोप लगाया था उसका जवाब आपके पास नहीं है।
...(व्यवधान)....

RE: CHANGE IN NAMES OF CONNAUGHT PLACE AND CONNAUGHT CIRCUS.

प्रो. विजय कुमार मल्होत्रा (दिल्ली) : उपसभाध्यक्ष महोदय, अचानक एक दिन सुबह यह पढ़ कर हमें बड़ा आश्चर्य हुआ कि कनाट प्लेस और कनाट सर्कस का नाम बदल कर राजीव चौक और इन्दिरागांधी चौक कर दिया गया। इस सवाल के दो पक्ष हैं। ...(व्यवधान)....

[उपसभाध्यक्ष (श्री वी. नारायणसामी) पीठासीन हुए।]

2.P.M.

एक तो यह है कि नाम बदलने का अधिकार किसको है? होम मिनिस्टर साहब ने जो यह नाम बदला तो होम मिनिस्टर साहब को यह पावर किसने दी कि वह कनाट प्लेस का नाम बदल दें? यह पावर होम मिनिस्ट्री के पास कैसे आयी? उपसभाध्यक्ष महोदय, न्यू दिल्ली म्युनिस्पल कमेटी का जो ऐक्ट बना है, जिसको इस हाउस ने पास किया है, उसमें यह लिखा हुआ है "The Chairperson of the New Delhi Municipal Council may, with the sanction of the Council, determine the name or number by which any street or public place vested in the Council shall be known."

होम मिनिस्टर साहब ने जो यह नाम बदला तो होम मिनिस्टर साहब को यह पावर किसने दी कि वह कनाट प्लेस का नाम: No person shall destroy, remove, deface in any way or injure or alter any such name.

। यह सिर्फ न्यू दिल्ली म्युनिस्पल कमेटी ने रखे हैं उनको बदलने का अधिकार किसी व्यक्ति को नहीं है। चेज करना था तो न्यू दिल्ली म्युनिस्पल कौंसिल ही चेंज कर सकती थी। इसके आखिर में लिखा गया है कि अगर कोई व्यक्ति ऐसा करे तो उसको ये जुर्माना हो सकता है। होम मिनिस्टर साहब को अगर 50 रूपया का जुर्माना, तो उन्होंने यह किया, तो इसके आधार पर वे कन्विक्ट हो सकते हैं और कन्विकशन के बाद वे होम मिनिस्टर साहब को अगर 50 रूपया का जुर्माना, तो उन्होंने यह किया, तो इसके आधार पर वे कन्विक्ट हो सकते हैं और कन्विकशन के बाद वे होम मिनिस्टर रहेंगे या नहीं रहेंगे, यह मुझे मालूम नहीं। उपसभाध्यक्ष महोदय, मैं यह कहना चाहता हूँ कि होम मिनिस्टर साहब को कोई अधिकार नहीं था। यह ला आफ जंगल नहीं है। हिन्दुस्तान के अंदर कानून का राज चलता है। इस बारे में अभी तक न्यू दिल्ली म्युनिस्पल कौंसिल ने कोई रेजोल्यूशन पास नहीं किया, नाम चेंज नहीं किया। सिवाय उसके कोई दूसरा नाम चेंज भी नहीं कर सकता। उपसभाध्यक्ष, यह जो बहाना ले रहे हैं, यहां पर जो जयकृष्ण साहब का लेटर आया है, उससे पहले मैं होम मिनिस्ट्री ने जो चिट्ठी दिल्ली के चीफ सेक्रेटरी को लिखी, दिल्ली कारपोरेशन को लिखी, न्यू दिल्ली म्युनिस्पल कमेटी को लिखी, उसको मैं रेफर करना चाहता हूँ। यह लेटर 1976 में लिखा गया है। इसमें लिखा है कि : The question of renamij" of streets, roads, etc ... (Interruption)

SHRIMATI JAYANTHI N^a

(Tamil Nadu) : How did he get the letter?

PROF. VIJAY KUMAR MALHOT RA :
This is an open letter.

SHRI SATYA PRAKASH
MALAVIYA (Uttar Pradesh) : You are not
entitled to ask about the source.

PROF. VIJAY KUMAR MALHOT-RA : This
is an open letter. This letter had been sent to
the Corporation

उन्होंने फिर अपनी बाँड़ी में लगाया, जनरल हाउस
में लगाया और फिर उसको अप्रूव किया।

So, this is not a confidential letter. It is an
open letter.

यह जो रेजोल्यूशन श्रीमती गांधी ने , जब
हिन्दुस्तान में इमरजेंसी लगी हुई थी, उस समय
इसको पास करके होम मिनिस्ट्री ने सारी कारपोरेशंस
को भी भेजा था, दिल्ली गवर्नमेंट को भी भेजा था और
सारे हिन्दुस्तान में भी भेजा था। मुझे याद हैं कि श्रीमती
इंदिरा गांधी ने, जब मैं दिल्ली का चीफ एक्जीक्यूटिव
कौंसिलर था, उस समय उन्होंने मुझसे यह बात कही
थी कि कोई नाम मत बदलिए। इसकी सेंस आफ
हिस्ट्री रहने दीजिए। मैं बड़ा हैरान हूँ इससे शायद
श्रीमती इंदिरा गांधी की आत्मा जिसके बारे में उन्होंने
खुद दिल्ली गवर्नमेंट को डाइरेक्टिव भेजा था, उन्ही
इंदिरा जी के नाम पर कनाट प्लेस का नाम चेंज कर
दिया गया। 1994 में एक चिट्ठी दिल्ली गवर्नमेंट के
सेक्रेटरी के पास गयी और उसका वह क्या जवाब देते
हैं जिसका इन्होंने बहाना बनाया है। वह लिखते हैं कि
:

अभी आपकी चिट्ठी आई है। "The question of
renaming of streets, roads etc., has been
under the consideration of this Ministry for
some time. The change in the names of the
streets and the roads etc., not only creates
confusion for the post offices and the public
but also deprives the people of a sense of
history. It has been decided that the names of
the existing streets, roads, etc., should not be
changed. Only new streets, roads, etc., and
such streets, roads, etc., as are in existence
without specific names may be named after
eminent personalities — local national or
international — to honour them. The

local bodies in Delhi may be advised to
follow these guidelines henceforth,"

"According to the guidelines regarding re-
naming of the streets, roads, etc. issued by the
Ministry of Home Affairs, the names of the
existing streets should not be changed. In the
light of these guidelines issued by the Ministry
of Home Affairs, the present proposal to
rename these things is beyond the compe-
tence of the Street Naming Authority and
would require approval of the Govt. of India"
उन्होंने यह लिखा इनको कि जब तक आप
गाइडलाइंस चेंज नहीं करे तब तक मैं कहां से कर
सकता हूँ। श्रीमन इन्होंने गाइड लाइंस को चेंज किये
बिना, बिना किसी चीज को चेंज किये, बिना
एन.डी.एम.सी. के रेजोल्यूशन के एक दिन सुबह
अखबार में उठा कर यह घोषणा कर दी कि हमने तो
नाम चेंज कर दिया। उपसभाध्यक्ष महोदय, मैं यह
जानना चाहता हूँ कि क्या यह होम मिनिस्टर साहब हैं
या दूसरे हैं क्योंकि केबिनेट के अंदर झगड़ा चल रहा
है। एक मिनिस्टर दूसरे को चैलेंज कर रहा हैं, दूसरा
तीसरे को चैलेंज कर रहा हैं। गुलाम नबी आजाद
चव्हाण साहब पर आक्षेप कर रहे हैं और अंतुले साहब
गुलाम नबी आजाद पर आक्षेप कर रहे हैं।
...(व्यवधान).... यह इन्होंने अपनी सर्कस बना रखी हैं।
कनाट सर्कस का नाम चेंज करने से पहले यह जो
केबिनेट में सर्कस को रही हैं, आप इसको रोकिये
...(व्यवधान).... हर केबिनेट मिनिस्टर दूसरे केबिनेट
मिनिस्टर को गाली दे रहा हैं ... (व्यवधान)....

SHRI JOHN F. FERNANDES (Goa) : Sir,
this is not relevant.

(Interruptions) Sir, this should not be
allowed to go. (Interruptions)

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY) : Mr. I.K. Gujral, please.
(Interruptions) Mr. Malhotra, you have to
conclude now. (Interruptions) Mr. Malhotra,
you may conclude now. (Interruptions) Ycu
have made your point.

PROF. VIJAY KUMAR MALHOTRA : Yes,
I am making my point.

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY) : No You have made
your point.

प्रो. विजय कुमार मल्होत्रा : नहीं नहीं, अभी नहीं
I will take only two minutes. (Interruptions)
उपसभाध्यक्ष महोदय, यह क्या हो रहा है?
...(व्यवधान).... यहां अभी बीस-बीस, तीस-तीस
मिनट बोले हैं। मैं अभी शुरू किया है, मुझे आप रोक
रहे हैं ...(व्यवधान)....

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY) : Mr. Malhorta, I am
telling you. ...(Interruptions) You cannot
question the wisdom of the Chair. You
conclude now. (Interruptions)

PROF. VIJAY KUMAR MALHOT-RA : Yes
मैं क्लकलूड करता हूँ।

(Interruptions) Yes I am going to con-
clude.

THE VICE-CHAIRMAN (Shri V.
NARAYANASAMY): Yes. This is the second
time I am telling you to conclude now.

PROF. VIJAY KUMAR MALHOT-RA : Yes
I am trying to conclude. यह पर दिल्ली के अंदर
आज श्रीमती इन्दिरा गांधी के नाम पर मेमोरियल
बनाएं, इससे हमें क्या ऐतराज हो सकता है। कितने
मेमोरियल हैं? इन्दिरा गांधी इंटरनेशनल एयरपोर्ट,
इन्दिरा गांधी डोमेस्टिक एयरपोर्ट, इन्दिरा गांधी
इनडोर स्टेडियम, इन्दिरा गांधी ओपन यूनीवर्सिटी,
इन्दिरा गांधी स्पोर्ट्स कालेज, इन्दिरा गांधी
मेमोरियल, इन्दिरा समाधि, इन्दिरा विहार, इन्दिरा
नगर, इन्द्रापुरी...(व्यवधान).... आप सारे हिन्दुस्तान
के नाम...(व्यवधान)....

SHRI JAYANTHI NATARAJAN : So what?
(Interruptions) So what? (Inter-ruptions)

SHRI JOHN. F. FERNANDES : SO what?
(Interruptions)

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY): Mr. Malhorta, kindly
conclude (Interruptions)

श्रीमती सुषमा स्वराज (हरियाणा) : यह देश
राजीव गांधी की जागीर है क्या?...(व्यवधान)....

SHRIMATI JAYANTHI NATARAJAN : Yes
(Interruptions)

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY): Mr. Malhorta,
...(Interruptions)MT. Malhorta, kindly con-
clude. (Interruptions) Madam, Kindly take
your seat. (Interruptions)

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश) : क्या
हिन्दुस्तान को इन्दिरा गांधी की जागीर कहा जा
सकता है?...(व्यवधान)....

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY) : Madam, you kindly take
your seat (Interruptions) Nothing will go on
record.

श्रीमती सुषमा स्वराज :*

THE VICE-CHAIRMAN : (SHRI V.
NARAYANASAMY) I will not allow you to
speak.

श्रीमती सुषमा स्वराज :*

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY) : Madam I have not
allowed you to speak.

श्रीमती सुषमा स्वराज :*

श्री महेश्वर सिंह :*

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY) : I have not allowed you
to speak. Mr. Malhorta, you kindly conclude.

श्रीमती सुषमा स्वराज :*

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY, you kindly conclude Mrs.
Sushma Swaraj, you kindly take your seat.

श्रीमती सुषमा स्वराज :*

THE VICE-CHAIRMAN (SHRI V.
NARAYANASAMY) :you kindly take your
seat.

*Not recorded.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : You kindly take your seat.

श्रीमती सुषमा स्वराज :*

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) :Mr. Malotra, you kindly take your seat. (Interruptions) I want the Membar to take their seats. (Interruptions) Mr. Malhotra, you conclude,

I am not going to allow anything. Yes, Mr. Gujral. (Interruptions)

PROF. VIJAY KUMAR MALHOTRA: *

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY): Mr. Gujral, you please speak.

PROF. VIJAY KUMAR MALHOTRA: *

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY): I am not going to allow you. Mr. Gujral, you speak.

SHRIMATI SUSHMA SWARAJ: *

PROF. VIJAY KUMAR MALHOTRA: *

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY): I am not going to allow you. Yes, Mr. Gujral.

SHRIMATI SUSHMA SWARAJ: *

PROF. VIJAY KUMAR MALHOTRA: *

SHRI VISHNU KANT SHASTRI: *

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY): Mr. Malhotra, I tell you...(Interruptions) You know the rules! (Interruptions) You spoke for ten minutes. I will not allow you.

PROF. VIJAY KUMAR MALHOTRA: *

SHRIMATI SUSHMA SWARAJ: *

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY): I am not going

to allow you. (Interruptions) Yes, Mr. Gujral. (Interruptions) Nothing will go on record. (Interruptions)

PROF. VIJAY KUMAR MALHOTRA: * 4

SHRIMATI SUSHMA SWARAJ: *

PROF. VIJAY KUMAR MALHOTRA: *

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY): Don't try to question the Chair. If you question the Chair... (Interruptions)

PROF. VIJAY KUMAR MALHOTRA: *

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY): Everybody has to follow the rules. (Interruptions) Don't with the Chair.

PROF. VIJAY KUMAR MALHOTRA: *

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY): Then, you conclude within half-a-minute.

PROF. VIJAY KUMAR MALHOTRA: Yes, I am concluding it. (Interruptions) Yes. I am concluding it. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASWAMY): Don't try to question the Chair. You have to conclude within half-a-minute. ...(Interruptions)...

PROF. VIJAY KUMAR MALHOTRA: I am concluding within half-a-minute. ...(Interruptions)...

SHRIMATI JAYANTHI NATRA-JAN: Your seven generations cannot sacrifice what Indira Gandhi has sacrificed. ...(Interruptions)... Your seven generations cannot sacrifice what that family has sacrificed.

... (Interruptions)...

श्रीमती सुषमा स्वराज : देश में आतंकवाद और अलगाववाद पैदा कर दिया है ... (व्यवधान)....

THE VICE-CHAIRMAN (shri V. Narayanasamy): Mr. Sushroa Swaraj, please take your seat...*(Interruption)*...

SHRIMATI JAYANTHI NATAR t-JAN: You please sit down.

They are the supporters *oi(Int)*.-

THE VICE-CHAIRMAN: Shri. V. Narayanasamy): Madam, kindly take your *se*t.;;(Interruptions)*...

SHRI MD. SALIM (West Bangal): Mr. Vice-Chairman, Sir, it is very unfortunate.. *(Interruption)*...

THE VICE-CHAIRMAN (Shri. V. Narayanasamy): Sushmaji, kindly take your seat.

श्रीमती सुषमा स्वराज : क्या यह देश जागीर हैं कर रहा था कि यहां दिल्ली के अंदर एक फैमिली के कम से कम सौ स्मारक हैं, एक और स्मारक बनाने की क्या जरूरत महसूस हुई ...*(व्यवधान)*....

SHRIMATI JAYANTHI NATA-RAJAN: Because they are dying for the country.. *(Interruptions)*...

SHRIMATI SUSHMA SWARAJ: They are not dying for the country. अपने कर्मों से मर रहे थे ...*(व्यवधान)*....

प्रो. विजय कुमार मल्होत्रा : और यह कहना कि यहां पर एक कलौनी ...*(व्यवधान)*....

श्रीमती स्वराज : जो आग लगाई थी उसी आग में जल रहे थे देश के लिए नहीं मर रहे थे जो आग लगाई थी उसी में जल रहे थे।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Women Members, kindly take your seats ...*(Interruptions...)* Malhotraji, if your Member disturbs like this, then I will stop you.

प्रो. विजय कुमार मल्होत्रा : यहां पर उन्होंने विलिंगडन क्रेसेंड को ज्ञानी जैल सिंह मार्ग रखने की बात की तो होम मिनिस्टर ने यह कहा कि यह डॉरिक्शन हैं कि पुरानी किसी सड़क का नाम मत बदलो। उन्होंने यहां पर कोई और सड़कों के मान बदलने की बात की तो होम मिनिस्टर ने कहा, इट केननाट बी बेंज्ड। तो आपकी साइकोफैसी की कोई लिमिट हैं। क्या साइकोफैसी में कालोनीज के अंदर इस वक्त अपनी इस पोलिटिक्स के अंदर सबको बदल देंगे ...*(व्यवधान)*....

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Sushmaji, you kindly take your seat.

SHRIMATI SUSHMA SWARAJ: No, J will not take my seat.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) Kindly take your seat. ...*(Interruption)*... Mr. Gujral, please.

इन्होंने कहा हैं कि यह देश जागीर हैं। यह कहती हैं कि देश जागीर हैं। नो ...*(व्यवधान)*....

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश) : क्या यह इंदिरा गांधी की जागीर हैं ...*(व्यवधान)*.... ये लोग हिन्दुस्तान का अपमान कर रहे हैं ...*(व्यवधान)*....

एक माननीय सदस्य : आपको क्या तकलीफ हैं। आपने क्या किया था।

प्रो. विजय कुमार मल्होत्रा : हम यह बता कह रहे थे कि नाम बदलने में आपत्ति नहीं हैं, बाकी अपनी डाईरेक्ट्री तो वापस लीजिए ...*(व्यवधान)*.... shouldn't the Home Minister take bis directive back.?

SHRIMATI JAYANTHI NATA-RAJAN: Not one sacrifice for the country... *(Interruptions)*...

SHRI INDER KUMAR GUJRAL (Bihar): Sir, I rise to lend my name on this issue on a very different direction. I am second to none in my respect for Mr. Gandhi. I admire the role that she had played in our history and I think history will remember her for all times to come. Rajiv Gandhi's contribution has been very not whether Mr. Gandhi played a unique role or not. The issue is not whether Rajiv Gandhi's contribution to the national life was remarkable or not. Some people can have difference of opinion, yet history history will give a positive note on this. The issue is very different. One thing we must keep in mind is that even when commending them do we bring them into a controversy or do we not? If by our small acts, by myopic, I would call it political myopia, we make their names controversial, do we serve the cause or do we ham the cause? The Home

Minister is a very senior politician and also a very senior public man. I understand his compulsions in the party, know he is in difficulty. I understand that and I appreciate that. I know that he is coping with them with remarkable patience, but we must keep in mind the fact that history has its own way of judging things. History does not excuse those who try to distort it. Therefore, I think, by doing this we are not doing ... *(Interruptions)*... At one stage I was sitting in the New Delhi Municipal Committee for several years. At that time also the issue came up.—changing of the name. Shri V.K. Malhotra was my colleague also in the other division. We always took care not to do things...*(Interruptions)*...

SHRI VIJAY KUMAR MALHOTRA:....
(Interruptions)

SHRI INDER KUMAR GUJARAL: That we should not do things which ultimately create controversies, which do not really celebrate the names, but do harm. At one time, I remember talking to Panditji. I was talking to Panditji and Panditji told me, "Do not tinker with history." And he was talking about names of the roads. Mrs. Gandhi, in her directive upheld the same thing. You are tinkering with history. Sir, as you know, I have some experience of Moscow. I have stayed there for five years and I went there again now. What has happened there? When revolution came, names of all roads were changed. Now other people have come, they are changing all the names again. How does it help? Why are you creating controversial situation? When some other party comes to rule, then this game goes on. This is something you are doing, a great deal of disservice not only to history, not only to yourself but also to those who profess to have faith in them. Mrs. Gandhi or anybody else, I think, would not have liked it.

[The Deputy Chairman *in the chair*]

I rise to raise the point with a degree of sadness. I happened to command some

seniority in public life and in that context I am saying that this is something which smacks of inner party tug-of-war. And you are unnecessarily drawing them into the tug-of-war. You want Mrs. Gandhi and Rajiv Gandhi's names to come in because your party has differences. I am not commenting of differences. Maybe you are doing the right thing for yourself. Maybe you are doing the right thing for yourself. Maybe, you are really helping us to really bury the party for all times. Please do not do it. Do not do that disservice to history. I am also repeating again that I hold these two personalities in the highest respect. Therefore, I am not talking in that sense also. I also do not want that I should be a party to a controversy around their names. I also feel that you are not honouring them by the way you are doing it. What is happening? You have named two as 'chowks.' I do not know who brought the name 'chowk', a very genius man who understood this. We are using the word, "Place." Nehru Place is there. Will you call it Nehru Chowk tomorrow. Rajendra Place* is there, will you call it Rajendra Chowk tomorrow? When I was in the Works and Housing Ministry, Jagmohanji was looking after the DDA. We took a basic decision. I think, Jagmohan will condone me. We said that we would call all the new places coming up in the name of the former President. And that is how the Rajendra Place was named. We had worked out with full details about the comments. There are several new complexes which have come up which still do not have the names. The one near my house does not have a name; the one across the Jamuna does not have a name. Your genius does not think of the fact that there are some places which you can name after them. Make some principle so that people understand. What is happening now? Every shopkeeper in Connaught Place is protesting. Will it be helping Mrs. Gandhi's name? Every housekeeper is issuing a statement. Are you honouring her this way? Everyday the commen-

iator in the newspaper is ridiculing you. You have ridiculed yourself—I do not mind it. But the name of Mrs. Gandhi and Rajiv Gandhi are brought into ridicule, and I mind it. And that is why I am suggesting, Madam, you are sitting in the Chair not only as the chairperson of this place, but you also have a venerable position in public life, for god's sake, do something to uphold the dignity of our national life, thank you.

SHRI JAGMOHAN (Nominated): I just want only one minute. Mrs. Gandhi herself was against changing any name and she was only saying, "You can name only after the old personality and not after the existing one and do not change any road's name." I think, the DDA is not aware when everything is there and says, "Nothing." In fact, it was made a principle that new areas like Rajendra Place and so on should be named after every President, new areas after every Prime Minister or whosoever you like, but you should not change the existing ones. In fact, Bhikaji Cama Place goes after the name of the personality who have done a lot of work for the nation so that younger generations come and know about it. She herself was very much against this idea of renaming. I do not how they are bent upon that idea of renaming.

THE DEPUTY CHAIRMAN: We have a problem before us ...*(Interruptions)*...

DR. BIPLAB DAS GUPTA (West Bengal): madam, as a matter of principle, I am not happy ...*(Interruptions)*... Just one minute, Madam ...*(Interruptions)*... Why should it be so that whenever we think in terms of naming the places or roads or buildings, the name of the politicians are brought in? ...*(Interruptions)*... There are many people in the country who have contributed ...*(Interruptions)*... You name the roads after Rabindranath Tagore, you name them after Satyajit Ray

SHRI H. (HANUMANTHAPPA (Karnataka): Subhas Chandra Bose ...*(Interruptions)*...

DR. BIPLAB DASGUPTA: But, what happens is that everytime the name of the politicians are brought in...*(Interruptions)*... The second thing is ...*(Interruptions)*... Madam, just a minute, then I will conclude.

THE DEPUTY CHAIRMAN: We are not discussing ...*(Interruptions)*...

DR. BIPLAB DASGUPTA: Let this impression not go that this country is owned by a single family. Unfortunately, this is happening. Everywhere you are naming in the name of Rajiv Gandhi, in the name of Indira Gandhi ...*(Interruptions)*... Why only Rajiv Gandhi, why only Indira Gandhi? ...*(Interruptions)*...

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh). They have forgotten the name of Sanjay Gandhi ...*(Interruptions)*...

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): What are you doing? ...*(Interruptions)*... You also sacrifice something.

DR. BIPLAB DASGUPTA: It is due to conflict ...*(Interruptions)*... What is this?

SHRI JAGDISH TYTLER: I think Mr. Gujaral really spoken well ...*(Interruptions)*...

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): An unnecessary controversy has been raised on the renaming of such areas in Delhi. The whole point was, and, specially when Mr. Malhotra is raising this issue, I am sure that he must also be aware of the fact that they have changed the names of a large number of places in Maharashtra ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: At least, let the Home Minister say something. ...*(Interruptions)*... All the mem-

bcrs wanted him to say something..(Interruptions)...

SHRI S.B. CHAVAN: I got the whole' thing examined ... (Interruptions)... from the Ministry of Law. We wanted to know from them whether this power rests with the State Government or the Local Authority or the Central Government, I have no hesitation in saying that after full consultation, we have taken this decision. The Law Ministry has also given its opinion.

PROF. VIJAY KUMAR MALHOTRA: Who has given this power to the Home Ministry?...(Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute.... (Interruptions)...

PROF. VIJAY KUMAR MALHOTRA: I said that ... (Interruptions).., this is the NDMC Act.

THE DEPUTY CHAIRMAN: Mr. Malhotra, you have your say and the Home Minister has his say.

PROF. VIJAY KUMAR MALHOTRA: How can the Law Ministry give its opinion?

THE DEPUTY CHAIRMAN: Just a minute.

PROF. VIJAY KUMAR MALHOTRA: This is the NDMC Act. Let me quote again.

SHRI S.B. CHAVAN: I have given you the complete explanation as to how these names were changed. I fully agree with Mr. Gujral that instead of calling it Chowk, it would have been better if it could have been substituted by some other name. ... (Interruptions)... While notifying, we can rename [f...(Interruptions)... While notifying that, we can change the same. But there is nothing wrong ... (Interruptions)... The only point is that some people seem to have been allergic to certain names of a certain family. I do not know why this thing should be brought in unnecessarily... (Interruptions)... Ultima-

tely, the Government has taken a decision that this needs to be changed. After all, this is a foreign legacy which we have inherited. If we are changing it and the streets are being named after those who have sacrificed for this country, there should be no room for any kind of controversy.

THE DEPUTY CHAIRMAN: The matter is closed. I am not allowing anybody...(Interruptions)... The matter is closed. I am not allowing anybody to speak. ... (Interruptions)...

DR. BIPLAB DASGUPT: Madam, I walk out on this issue.

(At this stage the hon. Member left the Chamber)

PROF. VIJAY KUMAR MALHOTRA: I am also walking out.

SHRIMATI MIRAS DAS: We are also walking out...(Interruptions)...

(At this stage, some hon. Members left the chamber)

SHRIMATI JAYANTHI NATARAJAN: Run from the country also.

THE DEPUTY CHAIRMAN: On changing a British name people are walking out. It is very funny.

SHRIMATI JAYANTHI NATARAJAN: It is colonial mentality.

श्री मोहम्मद सलीम : यह स्वदेशी की संख्या तीन क्यों रखते हैं, उससे ज्यादा होनी चाहिए। ... (व्यवधान)....

उपसभापति : अरे, आप नहीं गए। ... (व्यवधान)....

I have other business. Now, Zero Hour and whatever Special Mention is there took too much time. Unfortunately, when we do not have the lunch hour the Members take advantage of it and they continue to speak to the disadvantage of the other Members. We cannot help it. I had cleared so many Special Mentions for the Members' benefit. Now, all those

Members whose names were cleared
...(Interruptions)... Let me complete.

SHRI R. MARGABANDU (Tamil Nadu):
Madam,...

THE DEPUTY CHAIRMAN: Let me finish,
please. When the Members make a fuss is
the House did you get up and stop them?
You allowed the Members to hold the House
to ransom. You never stopped them and you
left it to the Chair to handle it alone. It is your
duty also, it is listed there.

> SHRI R. MARGABANDU: They are
making a hell of a noise and...

THE DEPUTY CHAIRMAN: No, no it is not
fair. This House belongs to all of you. The
Chair clears your name. When some
Members are holding the House to ransom,
speaking for half-an-hour or more than an
hour, somebody has to suffer and go and
make your scores clear with them. But
everybody has to take care of other people's
responsibility also. It is not that we should
be at the expense of Government business.
No, you don't understand. That is the whole
tragedy because we give in. I can only allow
this to be taken in the evening, however
important it might be. We have other
business also. I cannot help it. I even allowed
everyone, I said, okay, let everybody speak. I
allowed every name. I said we won't have the
lunch hour. What more do you want? It is
beyond lunch hour.

SHRI ANANT RAM JAISWAL (Uttar
Pradesh): You don't allow me every time.

THE DEPUTY CHAIRMAN: I don't? The
other Members don't allow you, it is not me.
Don't blame me for it.

SHRI ANANT RAM JAISWAL: You don't
allow me.

THE DEPUTY CHAIRMAN: What? I don't
allow you? No, no, your name is not even
there. We have got the Constitutional
Amendment business listed today to clear.
We have got Bills to be

withdrawn, there are lots of business, which
are pending, and there are only four days
left. How to finish the business? Nobody
wants to sit till six o'clock.

SHRI ANANT RAM JAISWAL:
There are monopolies of certain
Members. That is why I have an
objection.

THE DEPUTY CHAIRMAN: I don't know,
whose monopoly it is. Why don't you raise
your voice against the monopoly? It is no
point in raising your voice against the Chair.
I am with you. ...(Interruptions)... No, it is not
my fault or the fault of the Vice-Chairman.

SHRI ANANT RAM JAISWAL: But you are
not performing your duty.

THE DEPUTY CHAIRMAN: It is not my
fault. I give permission to everybody. It is
also the responsibility of Members to behave
as Members of this House, not as men on
the road. I am sorry to say that. Please keep
quiet.

SHRI ANANT RAM JAISWAL: I
maintained discipline and I am suffering for
that.

SHRIMATI JAYANTHI
NATARAJAN: Madam, it should not go on
record, what Mr. Jaiswal said.

THE DEPUTY CHAIRMAN: Let him
speak.

SHRIMATI JAYANTHI
NATARAJAN: No, Madam, for the sake of
the House...

THE DEPUTY CHAIRMAN: Don't worry,
let it go to the people, how Members behave
in this House.

SHRIMATI JAYANTHI
NATARAJAN: Please strike it out from the
record, Madam. Madam, on behalf of the
other Members it is not correct for me to tell
the Chair.

THE DEPUTY CHAIRMAN: The Deputy
Chairman is sitting here requesting
everybody to keep quiet to allow other
Members to speak.

Everybody was listed. Everybody's name is there. If you are disagreeing, okay, you go out and agree and come back.

SHRI ANANT RAM JAISWAL: But, Madam...

THE DEPUTY CHAIRMAN: Please sit down. You have been a witness here. I was not here. But I could hear what was happening. I could hear it in my room. It is not as if you are not in the House. You know who was responsible, not the Chair. I am sure, the Vice-Chairman was not making the noise.

SHRI ANANTRAM JAISWAL: But, you have to conduct the House.

THE DEPUTY CHAIRMAN: How to conduct, if the Members do not know how to conduct themselves? You do not know how to conduct yourself.

SHRI ANANTRAM JAISWAL: I am not responsible for it.

THE DEPUTY CHAIRMAN: Yes, Mr. Minister. You want to withdraw? Okay.

**THE BOARD FOR WELFARE AND
PROTECTION OF RIGHTS OF
HANDICAPPED BILL, 1991**

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): Madam, I beg to move for leave to withdraw the Board for Welfare and Protection of Rights of Handicapped Bill, 1991.

The question was proposed.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Madam, I am opposing the withdrawal. I have given notice under Rule 119.

THE DEPUTY CHAIRMAN: You are opposing the Bill? Why?

SHRI K.V. THANGKA BALU: Why?

SHRI SATYA PRAKASH MALAVIYA: Madam, this Bill, the Board for Welfare and Protection of Rights of Handicapped Bill, 1991, was

introduced in the year 1991, on the 9th January. This Bill has been pending for consideration for the last four and a half years. Madam, this Bill was introduced by the then Minister of Social Welfare and Labour, Mr. Ramji Lai Suman, on the 9th January, 1991. It has been pending for consideration for the last four and a half years. Now, the Minister has come out with a statement that there are certain discrepancies in this Bill and, therefore, he will be introducing a new Bill in the present session itself. My only objection is that this Bill has been pending for consideration in the Rajya Sabha for the last four and a half years. The Minister must give an assurance that he will not only introduce a new Bill, but he will also see to it that it is passed by both the Houses in the present session itself. He has said that in the current session of Parliament, he will be introducing a Bill which covers all the aspects of rehabilitation. My charge is that this Government is negligent towards the most depressed class of the society, that is the handicapped. They have been sleeping over the Bill for the last four years and six months. Now they are going to withdraw it. Therefore, the Minister must give an assurance that he will not only introduce a new Bill but he will also get it passed by both the Houses in the current session itself.

THE DEPUTY CHAIRMAN: Provided you allow him to work in the House.

SHRI H. HANUMANTHAPPA (Karnataka): Simply by introducing the Bill, your responsibility was not over. You could have got it passed. Why are you charging us now?

SHRI SATYA PRAKASH MALAVIYA: I will reply. Madam, please give me a chance to reply. The Bill was introduced on the 9th January, 1991. The then Prime Minister recommended for the dissolution of the Lok Sabha on the 11th of March, and then he recommended to the President